BEFORE THE CHIEF GENERAL MANAGER AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001
Dated: 27th October 2026

Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI Appeal Registration No. ISBBI/A/E/26/00048

IN THE MATTER OF

Alok Kumar … Appellant

Vs.

Central Public Information Officer
The Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001 … Respondent

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1. The Appellant has filed the present Appeal dated 09th September 2026, under the Right to Information Act (RTI Act). Due to administrative workload arising from unforeseen circumstances, same is disposed of within 45 days of receipt as per the provision of Section 19(6) of the RTI Act.

2. In the RTI Application dated 06th August, 2026, the Appellant had sought the following information:
"With reference to the regulatory framework governing Insolvency Professionals, specifically the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016, please provide certified copies of rules, guidelines, circulars, or official clarifications containing the following information:
a. Cut-off date for 15 years of experience: Under Regulation 5(c)(iii)(c), a graduate is required to have 15 years of managerial experience after receiving a Bachelor degree to be eligible for registration. Please provide the exact administrative rule or guideline detailing the cut-off date used by IBBI to compute this 15-year period (e.g., whether the experience is calculated up to the date of the Limited Insolvency Examination, the date of enrolment with an Insolvency Professional Agency (IPA), or the date of final application to the IBBI).
2. Mandatory of registration as an IP after passing the exam: Please provide the specific rule, regulation, or guideline clarifying whether it is legally mandatory for a candidate to register as an Insolvency Professional immediately after passing the Limited Insolvency Examination, or if a candidate is merely rendered eligible without any compulsion to register.
3. Validity of the exam passed: Please provide the official notification or rule stating the exact validity period of the Limited Insolvency Examination for the purpose of seeking registration as an Insolvency Professional (with reference to the IBBI (Insolvency Professionals) (Amendment) Regulations, 2025)."

3. Impugned RTI was filed by Appellant on 06th August, 2026 which was ought to be disposed by CPIO by 05th September, 2026 as per the provision of Section 7 of RTI Act. Aforesaid appeal was preferred by the Appellant on 09th September, 2026 seeking directions to CPIO for immediate disposal of the RTI Application. However, the impugned application was replied to by CPIO on 21.09.2026 i.e., after expiry of such thirty days period as prescribed, thus, violating the timeline enshrined under Section 7 of the RTI

Act. As the CPIO of Public Authority like IBBI, the Respondent should be sensitive to timelines and disposal of information request. I would, therefore, encourage and urge the Respondent to consider the requirements of law while dealing with information requests under the RTI Act and dispose of RTI applications within the prescribed time. Since the CPIO has furnished a detailed reply to the Appellant, the impugned Appeal does not warrant our interference.

4. The Appeal is, accordingly, disposed of.

Sd/-
(Shiv Anant Shanker)
First Appellate Authority

Copy to:

1. Appellant, Alok Kumar
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.